

not recommend that there should be a uniform Panchayat Legislation for the entire country. One of the members felt that there should be a uniform Panchayati Raj Legislation for the country. Later in the meeting of the Consultative Committee of Parliament for the Departments of Community Development and Cooperation held on 28th July, 1970 one of the members suggested that the legislative measures should be enacted investing the Panchayats Raj bodies with sufficient powers and resources in order to enable them to discharge their functions effectively as instruments of democratic decentralisation. Attention of the member in this connection was invited to the recommendation of the Chief Ministers' Conference held in 1968, that the Panchayati Raj as an instrument of democratic decentralisation should continue and the question of three-tier or two-tier structure be left to the option of the States.

(b) Does not arise.

Allotment of Chemical Fertilizers to District Cooperative Marketing Societies, Andhra Pradesh

7124. SHRI K. RAMAKRISHNA REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) the value of chemical fertilizers that had been allotted on credit-cum-consignment basis to the District Cooperative Marketing Societies of Andhra Pradesh ;

(b) whether the District Cooperative Marketing Societies to whom the Chemical fertilizers had been issued refunded their cost and if not, the reasons therefor ;

(c) the action Government propose to take to realise the money ;

(d) whether Government are aware of mis-appropriation of fertilizers ; and

(e) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : (a) to (e) . Information is being collected and will be laid on the Table of the Sabha.

Demands of E. P. F. Organisations

7125. SHRI S. M. BANNERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Provident Fund

Employees Organisation has decided to launch an all India struggle to protest against non-fulfilment of their outstanding demands ;

(b) if so, the steps taken by Government to avert this unrest ; and

(c) whether any negotiations were held with the employees' representative ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and not the direct concern of the Government of India. The Provident Fund authorities have intimated as under :-

(a) The Employees' Provident Fund Organisation has not received any intimation from the All India Employees' Provident Fund Staff Federation of any such move.

(b) Does not arise.

(c) Bi-Partite talks on 9 demands made by the Federation have taken place between the Central Provident Fund Commissioner and the representative of the Federation. Thereafter, the Central Board of Trustees set up a Committee to examine the demands. Action has been initiated on such of the recommendations of the Committee as have been approved by the Board. The Committee's recommendations regarding the scales of pay and enhancement in House Rent Allowance are still under the consideration of the Board.

बिहार में वनरोपण के अंतर्गत भूमि का लिया जाना

7126. श्री जगन्नाथ मिश्र : क्या कृषि मन्त्री यह बताने की कृपा करेंगे कि चौथी योजना की अवधि के दौरान वन विकास योजना के अन्तर्गत बिहार, विशेषकर उत्तर बिहार में वनरोपण के अन्तर्गत कितने एकड़ भूमि के लिए जाने की संभावना है ?

कृषि मन्त्रालय में राज्य मन्त्री (श्री शेर सिंह) : अपेक्षित जानकारी राज्य सरकार से एकत्र की जा रही है और सभा पटल पर रख दी जायेगी ।